

(b) to (e). The details of projects slipped from 1993-94 and 1994-95 with reasons for delay, expenditure upto

1st April 1995 and concrete steps taken for completion of such projects is given in the enclosed *Statement*.

STATEMENT

Statement of projects in U.P. costing Rs. 24 crores and above slipped from 1993-94 and 1994-95

(As on 1.4.95)

Sl. No.	Name of Project	Agency	Cost (Rs. Crores)			Date of Commissioning			Collective expenditure upto 1.4.95 (Rs. crs.)	Reasons for delay & Steps taken for completion
			Original	Latest approved	Now anti-capited	Original	Latest approved	Now anti-capited		
Sector : Coal										
1.	Cer. Jarant Open cast	PCL	41.26	41.26	41.26	94/03	94/03	96/03	29.77	It is a completed project. The present work of overburden removal is being booked on the existing project.
Sector : Petrol & Natural Gas										
2.	Propylene Recovery, Mathura Refinery	IOC	47.53	47.53	47.53	94/03	94/04	95/07	22.40	Late start. Ministry of Petroleum & Natural Gas have been requested to get the supplies expedited.
Sector : Railways										
3.	Rampur-Bareilly, NR	Doubling	50.57	50.57	59.21	94/03	94/03	94/03	47.63	Delay due to constraint of resources, the present progress is in the range of 73% Ministry of Railways requested to give due priority.
4.	Replacement of I/O Gears	SAY	28.27	28.27	28.72	93.03	93.03	95/05	25.89	Slow Progress, Ministry of Railways has been requested to give due priority.
Sector : Tele-Communication										
5.	Inst. of Max-I Digital Exchange,	DOT	20.57	20.57	20.57	94/09	94/09	95/06	0.00	Not yet taken up. The Department of telecommunication has been requested for early start.

[English]

Construction of Hostels for SC/ST Students

2238. SHRI GABHAJI MANGAJI THAKORE : Will the Minister of WELFARE be pleased to state :

(a) whether guidelines for construction of hostels for SC/ST boys girls have recently been revised;

(b) if so, the details thereof;

(c) the amount provided to Gujarat for construction of such hostels;

(d) whether the Government propose to construct more hostels ; and

(e) if so, the details thereof, State-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a). Yes, Sir.

(b) With effect from 1994-95 the cost of hostel building for which central assistance is sought should be worked out on the basis of State/UT PWD schedule of rates. However, where the State/UT Administration is following both State/UT PWD as well as CPWD schedules of rates, the cost should be worked out in accordance with the lower of the two rates. Where only CPWD rates are being followed, the CPWD rates shall apply. There will be no ceilings on costs.

(c) The amount provided to the State of Gujarat in the year 1994-95 is as under :

1.	SC Boys Hostels	Rs. 99.32 lakhs
		10 Hostels
2.	SC Girls Hostels	NIL
3.	ST Boys Hostels	Rs. 6.44 lakhs
		3 Hostels
4.	ST Girls Hostels	Rs. 4.73 lakhs
		4 Hostels.

(d) and (e). The Centrally Sponsored Schemes for SC/ST Boys & Girls hostels are continuing schemes wherein the State Governments/UT Administrations submit their proposals for release of central assistance for construction of Hostels in each financial year. These are examined on receipt from the State Governments/UT Administrations as per norms.

Shortage of LPG

2239. SHRIMATI KRISHNENDRA KAUR (DEEPA) : SHRI PANKAJ CHOWDHARY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is a likelihood of a serious shortage in the availability of LPG in the near future;

(b) if so, whether the Government have made any arrangement or taken any action to ensure the availability of LPG in the ensuing years;

(c) if so, the details thereof; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). No, Sir. Plans have been drawn for higher availability of LPG by increasing the capacity of existing production sources, putting up new plants and augmenting supply through higher imports. New import facilities for LPG are under construction at Kandla and Mangalore which are expected to be commissioned by October, 1996. With this, the availability of LPG shall be increased through enhanced imports. New bottling plants and more LPG distributorships are being opened by Government oil companies to cater to higher demand. The entire waiting list is expected to be cleared by 2001 A.D.

In order to increase the availability of LPG in the country in addition to what is available through public sector oil companies. Government, in February, 1993 decided to allow the import and sale of LPG by private agencies.

[Translation]

Juvenile Offenders

2240. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of WELFARE be pleased to state:

(a) the number of juvenile offenders in the country, State/UT-wise; and

(b) the corrective steps taken/proposed by the Government to check offensive tendency in these children?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):

(a) According to the latest information made available by the National Crime Records Bureau, Ministry of Home Affairs, there are 20,067 juvenile offenders in the country recorded during 1993. The *Statement* showing the number of juvenile offenders State/UT-wise statement is enclosed.

(b) In order to ensure that juveniles do not become hardened criminals, the Juvenile Justice Act, 1986 has been enacted by the Government of India. The Act provides for a specialised system for the care, protection, treatment development and rehabilitation of delinquent children. While the responsibility for the implementation of the Act rests with the State Governments and Union Territory Administrations, as a follow-up measure contemplated under the Juvenile Justice Act, a Centrally Sponsored Scheme is being implemented by the Ministry since 1986-87 to provide financial support to State Governments/Union Territory Administrations for setting up/up-gradation of services for Observation Homes/After Care Centres and for training of functionaries. The expenditure on components is shared equally between Central and State Governments. The Government of India renders financial assistance for the creation/upgradation of the infrastructure envisaged in the Act.

STATEMENT

State/UT-wise statement showing the number of Juvenile Offenders

Sl. No.	Name of the State/UT	No. of Juvenile Offenders
1.	Andhra Pradesh	1244
2.	Arunachal Pradesh	24
3.	Assam	268
4.	Bihar	2907

Sl. No.	Name of the State/UT	No. of Juvenile Offenders
5.	Goa	3
6.	Gujarat	2670
7.	Haryana	222
8.	Himachal Pradesh	67
9.	Jammu & Kashmir	0
10.	Karnataka	480
11.	Kerala	86
12.	Madhya Pradesh	2767
13.	Maharashtra	3178
14.	Manipur	18
15.	Maghalaya	105
16.	Mizoram	39
17.	Nagaland	32
18.	Orissa	139
19.	Punjab	1
20.	Rajasthan	726
21.	Sikkim	14
22.	Tamil Nadu	4526
23.	Tripura	11
24.	Uttar Pradesh	154
25.	West Bengal	34
26.	A & N Islands	4
27.	Chandigarh	10
28.	Dadra & Nagar Haveli	2
29.	Daman & Diu	6
30.	Delhi	265
31.	Lakshadweep	0
32.	Pondicherry	15
Total :		20067

[English]

Foreign Aid to Christian Organisations

2241. SHRI K. PRADHANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether many Christian Organisations are getting foreign aid under the Foreign Contribution (Regulation) Act, 1976;

(b) if so, the number thereof;

(c) the amount of funds received by these organisations from overseas during the last three years; and

(d) the number of cases which have come to the notice